

**Correction of Answer to Unstarred Question No. 4309 dated 20-12-1978 re: Bhiwani Bank Robbers.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): In answer to Unstarred Question No. 4309 dated 20-12-1978 I had indicated that an amount of Rs. 65,516 was recovered in the Bhiwani Bank dacoity case. A subsequent clarification from the State Government indicates that the sum recovered was Rs. 1,15,616. The figure of Rs. 65,516 in the answer may therefore be substituted by the figure Rs. 1,15,616.

As the information was received after the last session, the House could not be earlier apprised of this correction.

12.00 hrs.

SHRI P. VENKATASUBBAIAH (Nandyal): Mr. Speaker, Sir, you are very liberally using the blanket order of not recording, this should be used sparingly.

I am sorry to bring this to your notice about your using this blanket order.

MR. SPEAKER: Don't record.

(Interruptions)\*

12.01 hrs.

#### PAPERS LAID ON THE TABLE

MR. SPEAKER: Now, Papers to be laid on the Table. The Prime Minister.

\*Not recorded.

**REVIEW ON AND ANNUAL REPORT OF ELECTRONICS CORPORATION OF INDIA, LTD. HYDERABAD FOR 1977-78.**

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1977-78.

(2) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3252/79].

**NOTIFICATION UNDER HINDUSTAN TRACTORS LTD., (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT, 1978.**

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): I beg to lay on the Table a copy of the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Rules, 1978 (Hindi and English versions) in Notification No. S.O. 13(E) in Gazette of India dated the 3rd January, 1979, under sub-section (3) of section 34 of the Hindustan Tractors Limited, (Acquisition and Transfer of Undertakings) Act, 1978. [Placed in Library. See No. LT-3253/79].

**REPORT OF THE COMMITTEE FOR PROMOTION OF URDU**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): I beg to lay on the Table a copy of the Report along with

Appendices (Hindi and English versions) of the Committee for Promotion of Urdu. [Placed in Library. See No. LT-3254/79].

**NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951, AND REVIEWS ON AND ANNUAL REPORTS OF SCOOTERS INDIA LTD., LUCKNOW FOR 1977-78, BHARAT PUMPS AND COMPRESSORS LTD., NAINI (ALLAHABAD) FOR 1977-78 AND BHARAT HEAVY PLATE AND VESSELS LTD. VISAKHAPATNAM FOR 1977-78.**

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI):** I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 734(E) published in Gazette of India dated the 26th December, 1978 regarding the continuance of control over the management of Bombay unit of Messrs Hind Cycles Limited, Bombay, [Placed in Library. See No. LT-3255/79].

(ii) S.O. 735(E) published in Gazette of India dated the 26th December, 1978 regarding the continuance of control over the management of Ghaziabad unit of Messrs Hind Cycles Limited, Bombay. [Placed in Library. See No. LT-3255/79].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1977-78.

(ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3256/79].

(b) (i) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1977-78.

(ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3257/79].

(c) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam for the year 1977-78.

(ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. 3258/79].

**NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951.**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) The All India Services (Provident Fund) Amendment Rules, 1978, published in Notifications No. GSR 149 in Gazette of India dated the 16th December, 1978.